

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2020**

Name of the Company: Neesa Leisure Ltd  
V/s  
Jaipur Development Authority

Section : Section 60(5) of the Insolvency and Bankruptcy  
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

1.

2.


**ORDER**  
(Through Video Conferencing)

Mr. Nandish Chudgar, Learned Lawyer, appeared on behalf of the Petitioner.  
None present for the Respondent, i.e. Jaipur Development Authority.

The respondent is directed to complete the pleadings by filing reply, on or before  
16.07.2020.

List the matter on 16.07.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER (TECHNICAL)

  
**MANORAMA KUMARI**  
MEMBER (JUDICIAL)

Dated this the 25<sup>th</sup> day of June, 2020